

रक्षा मंत्री (श्री जगजीवन राम) :

(क) से (घ) प्रश्न के भाग (क) में जिन 14 कर्मचारियों का उल्लेख किया गया है उनके विरुद्ध आन्तरिक आपातस्थिति घोषित किए जाने के पहले, 8 और 9 अक्टूबर, 1974 को हुई कतिपय हिंसक घटनाओं, जिनमें आगजनी, हमला, गैर कानूनी रूप से भीड़ एकत्र करने आदि के आरोप सम्मिलित हैं, के कारण कार्रवाई प्रारम्भ की गई थी। निर्धारित प्रक्रिया के अनुसार की गई इन विभागीय कार्रवाइयों के परिणामस्वरूप इन 14 व्यक्तियों को सेवा से निकाल दिया गया था। उनमें से दस व्यक्तियों पर अलग से मुकदमा चलाया गया था और विभिन्न आपराधिक आरोपों में सत्र न्यायालय द्वारा उन्हें सजा दी गयी।

यह सच नहीं है कि हिंसक स्थिति उत्पन्न होने पर फैक्टरी को सेना के जिम्मे सौंप दिया गया था; संयंत्र और मशीनों को सुरक्षा सुनिश्चित करने के लिए स्थानीय स्टेशन कमांडर की सहायता से केवल रक्षा सुरक्षा बल की संख्या में वृद्धि की गई थी।

विहिकल फैक्टरी, मजदूर यूनियन, जबलपुर के अध्यक्ष से दिनांक 27-4-77 का एक अभ्यावेदन प्राप्त हुआ है, जिसमें उन 14 कर्मचारियों को पुनः नौकरी में लेने का अनुरोध किया गया है जिसकी सेवाएं समाप्त कर दी गयी थीं। उस अभ्यावेदन पर विचार किया जा रहा है।

Assam-Arunachal Border Dispute

5976. SHRI K. B. CHETTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Government had constituted a Sundaram Commission to institute an enquiry into the border dispute of Assam and Arunachal ;

(b) if so, the details thereof;

(c) whether the Commission has submitted its report; and

(d) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS : (SHRI CHARAN SINGH) :

(a) No, Sir.

(b) to (d). Do not arise.

Complaints against Former Executive Councillors of Delhi

5977. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from the Members of the last Metropolitan Council against the former Executive Councillors and the Chief Executive Councillor of Delhi in the last one year;

(b) if so, the main points of complaints and the action taken by the Government thereon;

(c) the broad details of complaints from other sources to the Government against the former Executive Councillors; and

(d) when the inquiry will be completed?

THE MINISTER OF HOME AFFAIRS : (SHRI CHARAN SINGH) : (a) to (d). Two memoranda containing charges against the erstwhile Chief Executive Councillor and Executive Councillors and others have been received by the Government. The memoranda are signed by some Members of the last Metropolitan Council. These charges are being inquired into. According to the information available with the Government, no specific complaints against the former Executive Councillors have been received from other sources.

Publication of Newspapers from Rajasthan

5978. SHRI MEETHA LAL PATEL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the names of the small newspapers published from Rajasthan in different languages and the places from which these are being published; and

(b) the annual financial assistance which the Central Government give to these newspapers at present?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) A statement is laid on the Table of the House. [*Placed in Library. See No. LT-951/77.*]

(b) The Central Government does not provide any financial assistance to newspapers.

Sole selling Agencies

5979. **SHRI VENUGOPAL GO-UNDER :** Will the Minister of INDUSTRY be pleased to state the policy of Government in granting sole selling and buying agencies of all essential commodities, agricultural and industrial in both private and public sector?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) : Each application for the appointment of the sole selling/sole buying agents by the companies under Section 294AA of the Companies Act, 1956 is considered on its merits by the Company Law Board having regard to the following relevant factors :—

- (1) The nature of the products manufactured by the company;
- (2) the market share of the company in such products and the extent of competition in that product;
- (3) The organisational set up of the sole selling agency for rendering marketing services;
- (4) The nature and extent of services performed by the sole selling agents;
- (5) The interests of the sole selling agents in the Principal Company;
- (6) The interest of the directors of the company in the sole selling agents;
- (7) The Commission earned, expenses incurred and the profits retained by the sole selling agents in marketing the products of the company.

Having regard to the above factors, if it is found that the appointment of the sole selling agents is not prejudicial to the interests of the company, the same is approved; otherwise the proposal is rejected. Wherever the sole selling agency is approved, the Commission payable is so regulated that the

expenses incurred by the sole selling agents in marketing the products of the company bears a reasonable ratio to the commission earned.

Having regard to the various conditions prevailing in the market, appointment of sole selling agents has been banned in respect of the following commodities for a period of five years with effect from the date noted against each :

- | | |
|---------------|-----------|
| (a) Paper | 18-9-1975 |
| (b) Cement | 18-9-1975 |
| (c) Sugar | 5-9-1975 |
| (d) Vanaspati | 5-9-1975 |

This policy applies to companies both in the private sector and the public sector.

The above policy applies *mutatis mutandis* to sole buying agents.

Establishment of International School of Milling Technology

5980. **SHRI K. MALLANNA :** Will the Minister of PLANNING be pleased to state :

(a) whether an International school of Milling Technology is being established at the Central Food Technological Research Institute in Mysore;

(b) if so, the details regarding the admission to students, expenses as well as the method of training etc; and

(c) when it is going to be started?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) A proposal is under consideration.

(b) and (c). As the scheme has not yet been finalised, it is not considered possible to furnish information at this stage.

Centralisation of Planning processes:

5981. **SHRI ANNASAHEB P. SHINDE :**
SHRI CHITTA BASU :

Will the Minister of PLANNING be pleased to state :

(a) whether there has been over-centralisation of Planning processes in our country;

(b) if so, how do the Planning Commission propose to overcome this; and?